

ITEM NO.42

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10290/2015
(Arising out of impugned final judgment and order dated 13-08-2015
in CRLRP No. 6/2014 passed by the Aizawl Bench Of Gauhati High
Court)

THE STATE OF MIZORAM

Petitioner(s)

VERSUS

DR. C. SANGNGHINA

Respondent(s)

Date : 01-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. A.K. Rokhun,Adv.
Mr. D. Mahesh Babu,Adv.
Ms. Suchitra H.,Adv.
Mr. T.V. Bhaskar Reddy,Adv.
Mr. B. Rama Krishna,Adv.

For Respondent(s) Mr. Manu Mridul,Adv.
Mr. Jitin Chaturvedi,Adv.
Mr. Shalaj Mridul,Adv.
Ms. Neha Rai,Adv.
Ms. Arunima Dwivedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 23rd October, 2018.

(MADHU BALA)
COURT MASTER (SH)

(SUMAN JAIN)
BRANCH OFFICER